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OA. 350/00697/2016

Date of Order: 17.06.2016

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

Subrata Ranjan Das
Vs.
Union of India & Ors. (E. Rly.)

For the Applicant : Mr. N. Roy, Counsel

For the Respondents : Mr. AK Guha, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:-

It transpires that no representation has been preferred and therefore no remedies exhausted. Accordingly learned counsel for applicant seeks liberty to prefer a comprehensive representation before the authorities to seek benefits of Eastern Railway circular dated 04.05.2011 (Annexure A-5). Applicant is therefore granted liberty to prefer a representation before the authorities within a period of 15 days from the date of communication of this order.

2. If such representation is preferred by the applicant, the respondents shall consider the prayer of the applicant in the light of the circular and in accordance with law, within a period of 3 months from such representation and pass appropriate reasoned and speaking order.
3. If the applicant is found entitled to the benefits, the same shall be granted to him within a period of one month thereafter.
4. It is made clear that we have not gone through the merits of this matter and therefore all points are kept open for consideration by the respondents' authorities.
5. Accordingly the OA is disposed of with the aforesaid liberty.

(Jaya Das Gupta)
Member (A)

(Bidisha Banerjee)
Member (J)

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